

IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI

FIR No. 25/20
PS: Anand Parbat
U/s 302 IPC
State Vs. Vikram Saini

20.08.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Atul Kumar Sharma, counsel for applicant through video conferencing.

Counsel for applicant seeks some time to file medical documents of wife of applicant. Granted. Counsel is directed to supply one set of medical documents to the IO for verification of the same.

Put up for arguments on 24.08.2020.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/20.08.2020

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

FIR No. 218/20

PS: Mundka

**U/s 33/38/50.2 Delhi Excise Act, 188 IPC & 51 DM Act
State Vs. Manish Kumar Dang**

20.08.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

None for applicant despite repeated calls since morning.

No adverse order is passed today.

List for arguments on **24.08.2020**.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/20.08.2020

IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI

FIR No. 824/20
PS: Nihal Vihar
U/s 376 IPC & 6 POCSO Act
State Vs. Sanjay @ Sarvinder

20.08.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Mani Chaudhary counsel for applicant is telephonically contacted
by Reader of the Court.

Present application pertains to designated POCSO court of Sh. Gorakh
Nath Pandey, Ld. ASJ. In view of the same, let the same be sent to the court
concerned for 21.08.2020.


(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/20.08.2020

FIR No. 346/2020
PS : Mundka
U/s 392/394/34 IPC
State Vs. Pradeep

20.08.2020

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.
Shri Vikas Tomar, Ld. counsel for applicant/accused.

Ld. Addl. PP has requested that a fresh report from IO be called whether the TIP of applicant was conducted or not and what was the result of TIP if same was conducted. At request of Ld. Addl. PP, issue notice to IO to file a fresh report on tomorrow i.e. **21.08.2020** including the TIP report.


(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
20.08.2020

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 390/18
PS: Hari Nagar
U/s 302/201/120-B/34 IPC &
25/54/59 Arms Act
State Vs. Mohd. Shahzad Sheikh**

20.08.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Amit Kumar Kaushal, counsel for applicant through video conferencing.
IO is not available and stated to be out of station.
Ld. APP for the State seeks some time to argue the matter as assistance of IO is required.

Put up for appearance of IO and for arguments on **24.08.2020**.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/20.08.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 168/20
PS: Rajouri Garden
U/s 20/25/29 NDPS Act
State Vs. Ranjeet**

20.08.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Devendra Pandey counsel for the applicant.

This is the application for release of DL, RC, ATM Card, PAN Card, Election I-card and Aadhar Card on Jamatalashi/Superdari.

Arguments heard.

Let the documents be released in favour of the applicant as per the seizure memo.

Application is disposed off accordingly.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/20.08.2020**

FIR No. 692/2020
PS : Khyala
U/s 21 NDPS Act
State Vs. Usha


20.08.2020

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.
Shri Sachin Kumar, Ld. counsel for applicant/accused.

Ld. Addl. PP submits that two more medical documents are to be verified by the IO. In view of the submission of Ld. Addl. PP, IO is directed to verify the medical documents and file a proper & comprehensive report on NDOH.

IO is directed to send one advance copy of his report to Ld. Addl. PP (rangaparvesh2012@gmail.com) and counsel for applicant (mibsachin@yahoo.co.in) on their email IDs.

Re-list the matter on **24.08.2020**.


(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
20.08.2020

Bail Application No. 1675
FIR No. Not Known
PS : Kirti Nagar
U/s 498-A/406/34 IPC
State Vs. Kiran Arora

20.08.2020

Present: Mr. Parvesh Kumar Ranga, Ld. Addl. Public Prosecutor for State.
Shri Siddharth Raj, Ld. counsel for applicant/accused.

During the course of arguments, Ld. counsel for applicant/accused seeks permission to withdraw the present bail application as no FIR has been registered till date. Ld. counsel submits that he wishes to withdraw the present application with liberty to move a fresh application as & when the need arises and this withdrawal is without prejudice to his right and without admitting any material allegations at this stage.

Heard. Permission granted.

Separate statement of Ld. counsel is recorded to this effect.

In view of the statement of Ld. counsel, the present bail application stands disposed of as withdrawn.

(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
20.08.2020

Bail Application No. 1680
FIR No. Not Known
PS : Kirti Nagar
U/s 498-A/406/34 IPC
State Vs. Rajesh Arora

20.08.2020


Present: Mr. Parvesh Kumar Ranga, Ld. Addl. Public Prosecutor for State.
Shri Siddharth Raj, Ld. counsel for applicant/accused.

During the course of arguments, Ld. counsel for applicant/accused seeks permission to withdraw the present bail application as no FIR has been registered till date. Ld. counsel submits that he wishes to withdraw the present application with liberty to move a fresh application as & when the need arises and this withdrawal is without prejudice to his right and without admitting any material allegations at this stage.

Heard. Permission granted.

Separate statement of Ld. counsel is recorded to this effect.

In view of the statement of Ld. counsel, the present bail application stands disposed of as withdrawn.


(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
20.08.2020

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**Complaint No. 302/2020
PS: Kirti Nagar (CAW Cell)
State Vs. Varun Gupta**

20.08.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. S. Khan counsel for the applicant through videoconferencing.

Complainant in person.

IO in person.

This is an application requesting anticipatory bail filed under Section 438 Cr.P.C. It is submitted that applicant is a law abiding citizen and has not committed any offence whatsoever. It is submitted that the inquiry officer on the basis of complaint issued a letter dated 15.07.2020 to attend the proceedings on 10.08.2020. Applicant attended the same and is co-operating with the proceedings despite the false complaint. During the said proceedings, complainant had extended threats for registration of FIR under the cognizable offences against the applicant and his family members. Marriage of both the complainant as well as applicant is the second marriage. The present anticipatory bail is being requested on the ground that applicant has full apprehension that complainant will register a false case against the applicant and his family members in order to force the applicant and his family members to capitulate to her demands. It is further submitted that if FIR is registered it would be detrimental to the relationship and marriage of the applicant and the complainant and the family members of applicant also.

Ld. Additional PP for the State has opposed the anticipatory bail application on the ground that FIR has not been registered till date. IO as well as complainant who are present in the court have submitted that complainant does not

want the applicant and his family members to get arrested and that the applicant is also co-operating in the meeting of CAW cell.

Arguments heard.

Keeping in view the circumstances and the fact that this is the second marriage of both applicant and the complainant and in order to safeguard interest of both the sides, one week interim protection is granted in favour of the applicant and the concerned IO as well as SHO are directed to inform the applicant at least one week in advance by way of notice in writing, if any coercive step or action is required to be taken by the IO or the SHO against the applicant.

With these observations, application is disposed off.

Copy of this order be sent to counsel for applicant, to the complainant and to the concerned SHO on their e-mail IDs and through proper channel.

(SUNIL/BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/20.08.2020

FIR No. 90/2020
PS : Hari Nagar
U/s 364-A/392/34 IPC

State Vs. Ajay Tripathi @ Ajay Sharma @ Monu

20.08.2020

Present: Mr. Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.
Mr. Ayub Ahmed Qureshi, Ld. counsel for applicant/accused.

By this order, I shall decide the regular bail application filed on behalf of applicant Ajay Tripathi @ Ajay Sharma @ Monu. Facts stated in the bail application are as follows :

It is submitted that applicant is in judicial custody since the date of arrest i.e. 01.03.2020. That nothing has been recovered from the possession of the applicant and charge-sheet has been filed. That contents of FIR are totally incorrect but the applicant has CDR and on that CDR at about 12:11 PM, the complainant was present with staff and the said office is in running condition. That the applicant has no other similar case in Delhi or anywhere in country. That the applicant belongs to a respectable family and has good reputation in the society. That anticipatory bail application of other co-accused Ajay Arora is pending before this court. That applicant is ready to give the local surety to the satisfaction of the court. It is, therefore, requested that applicant be granted bail.

Learned Addl. Public Prosecutor has opposed the bail application in view of reply filed by the IO. It is submitted that the applicant alongwith his other associates abducted Shri Aman from his office and made demand of Rs. 10 Lacs from the complainant Shri Sushil to get him released. The applicant alongwith his associates also robbed the mobile phone & cash of Rs. 10,000/- from the possession of Shri Aman. During investigation, the applicant was arrested and when he was asked to join the TIP proceedings, he refused to participate the same. However, the

applicant was correctly identified by victim Aman during investigation. The investigation in the present case is still going on and his other associates are yet to be apprehended and the recovery of mobile phone & cash of Rs. 10,000/- of the victim is yet to be effected.

I have heard arguments from both the sides.

In this case, the court is inclined to agree with submissions of Learned Addl. Public Prosecutor. The applicant refused to join TIP proceedings which drew an adverse inference against him. No motive for false implication has been alleged and proved. Despite refusing to join TIP by the applicant, the applicant was correctly identified by victim Aman during investigation. Evidence against the applicant appears to be very strong at this stage and there is a strong likelihood that if applicant is granted bail at this stage, he may threaten the complainant, tamper with the case of the prosecution and may jump bail and run away from the process of court. Therefore, in view of these discussions and observations, the present bail application is rejected at this stage having no merits.

The application stands disposed of accordingly.

Copy of this order be given to all concerned through proper channels.

(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
20.08.2020

20.08.2020

Present: Mr. Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.
Mr. Ayub Ahmed Qureshi, Ld. counsel for applicant/accused.

By this order, I shall decide the present application requesting for grant of anticipatory bail filed on behalf of applicant/accused Ajay Arora. Facts as stated in the bail application are as follows :

It is submitted that this is the third anticipatory bail application and earlier two anticipatory bail applications have already been dismissed. That applicant is married having two school going children. That applicant is a financial consultant dealing in loan and insurance through various banks. That applicant is innocent and he has no role in this case. That the contents of FIR made by the complainant are totally incorrect, false and planted one. That the applicant belongs to a respectable family and has good reputation in the society. That the applicant is ready to abide by all terms and conditions imposed by the court for grant of bail. That applicant is ready to join the investigation as and when required. That co-accused persons namely Hari Pal and Ajay Tripathi @ Monu disclosed the name of the applicant in their disclosure statements, on the fear & beaten by the police, otherwise there is no role against the applicant as per contents of FIR lodged by the complainant falsely due to non-payment given to the accused Hari Pal. There is money transaction between accused Hari Pal and complainant. That accused Hari Pal and complainant knows each other for the last many years but the complainant denied this fact in the FIR. That the applicant is ready to give the local surety to the satisfaction of the IO/SHO. It is, therefore, requested that applicant be granted anticipatory bail.

Learned Addl. Public Prosecutor has opposed the bail application in view of reply filed by the IO. It is submitted that the applicant alongwith his other associates abducted Shri Aman from his office and made demand of Rs. 10 Lacs from the complainant Shri Sushil to get him released. The applicant alongwith his associates also robbed the mobile phone & cash of Rs. 10,000/- from the possession of Shri Aman. The recovery of the said mobile phone and cash is yet to be effected. Therefore, the anticipatory bail to applicant should not be granted otherwise it would interrupt/hamper the investigation. It is further submitted that the applicant is evading his arrest and the proceedings U/s 82 Cr.P.C are in progress against him.

I have heard arguments from both the sides.

In this case, the court is inclined to agree with submissions of Learned Addl. Public Prosecutor. The applicant is evading his arrest and proceedings U/s 82 Cr.P.C are in progress against him. Mobile phone and cash looted from the complainant is yet to be recovered. If the applicant is granted bail at this stage, it is more likely to hamper the investigation than to add in the investigation. Therefore, in view of these discussions & observations, the present anticipatory bail application is rejected at this stage as having no merits.

The application stands disposed of accordingly.

Copy of this order be sent to counsel for applicant, IO/SHO concerned and Ld. Additional Public Prosecutor on their e-mail IDs if provided and found to be correct through proper channels.

(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
20.08.2020

FIR No. 720/20
PS : Nihal Vihar
U/s 25/35/54/59 Arms Act
State Vs. Chanchal @ Parveen @ Bhola

20.08.2020

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.
Shri Mukesh Trivedi, Ld. counsel for applicant/accused.

By this order, I shall decide the regular bail application filed on behalf of applicant/accused Chanchal @ Parveen @ Bhola. Facts stated in the bail application are as follows :

It is submitted that applicant has been falsely implicated in the present case and he has nothing to do with the alleged offence. That applicant is in judicial custody since 08.07.2020. That nothing has been recovered from the possession of applicant and alleged recovery has been planted upon him by the IO of this case. That the investigation has already been completed and applicant is no more required for any investigation purpose. That applicant undertakes that he will not tamper with the prosecution evidence if he is admitted to bail. That earlier bail application of applicant moved before the Ld. MM has been dismissed vide order dated 04.08.2020. That applicant undertakes to furnish the reliable surety to the satisfaction of the court. That no purpose would be served to keep the applicant behind the bars. It is, therefore, requested that the applicant/accused be released on bail.

Learned Addl. Public Prosecutor has opposed the bail application in view of reply filed by the IO.

IO has opposed the bail application further on the ground that address of applicant/accused could not be verified and on inquiry from owner of house, it was found that Alka (wife of applicant) had come to stay there on rent before two months ago but the premises has got been vacated due to non-payment of rent. Owner further told that he has no information as to where she is going to stay in future.

I have heard arguments from both the sides.

In view of the reply of IO, it is not advisable to grant bail to the applicant at this stage. Conduct of applicant is not good. He has failed to provide any address to IO for verification. There is a strong chance that applicant may jump bail and run away and it would be very difficult to trace out the applicant in the absence of any verifiable address of the applicant. Therefore, in view of the above-mentioned discussions and observations and reply of IO, the present bail application is rejected having no merits. The application stands disposed of accordingly.

Copy of this order be sent to counsel for applicant, IO/SHO concerned, Ld. Additional Public Prosecutor and Jail Superintendent concerned on their e-mail IDs if provided and found to be correct, through proper channels.

(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
20.08.2020

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 511/19
PS: Rajouri Garden
U/s 302/323/34 IPC
State Vs. Shiv Charan Chauhan**

20.08.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Counsel for applicant through videoconferencing.

By this order, I shall decide the present bail application moved on behalf of accused/applicant Shiv Charan Chauhan. Facts as stated in the application are as follows:-

It is submitted that applicant is innocent and belongs to a poor family. It is submitted that applicant has clean antecedents. That the applicant is not a previous convict. It is submitted that no offence is made out against the present applicant. It is submitted that applicant started construction of his house in 2008 and gave Rs.1,37,000/- to the informant Dhruv Chand but the same was not returned. Whenever the applicant requested the informant for clearing the dues to provide all the receipts of building material and to adjust previous amount being Rs.1,37,000/-, informant always avoided to pay the previous amount. But on 05.10.2019 the informant sent his employee at the house of applicant. When the applicant reached the office of informant, two sons of informant were already present there namely Prashant @ Suraj (since deceased) and Sushant and they did not give single penny to the applicant and refused to adjust the previous amount. Furthermore, the informant and both his sons used filthy language towards the applicant and started beating the applicant at the office of the informant i.e. the deceased father. The family of the applicant was informed that the applicant was being beaten up and that

time the informant went inside his office and took out a sword and tried to attack son of the petitioner namely Anil who somehow managed to escape from the blow by the informant and snatched the lathi from the son of informant namely Prashant. In this fight, both the parties received injuries. Applicant sustained injury in his testicles and other parts of the body. Sons of applicant also sustained injuries. Thereafter, Prashant was taken to hospital where he succumbed to his injuries. On the same day police registered the present case but no FIR was registered against the informant and his two sons. Applicant was arrested on 06.10.2019. It is humbly submitted that petitioner is not required for further custody. There is no question of tampering with the evidence as majority of witnesses are public witnesses. Petitioner is 62 years old and is suffering from various ailments. In view of these facts, it is therefore prayed that the applicant may kindly be released on bail.

Ld. Additional PP for State has strongly opposed the application in view of reply filed by the IO. It is submitted that applicant was actively involved in commission of offence under Section 302, 308 IPC apart from other offences. It is submitted that Section 34 IPC has been invoked against the applicant and his sons for the murder of deceased. Nature of injuries were treated as dangerous and patient was referred to higher center. Allegation against the applicant is that he picked up gas cylinder and hit on the back of Dhruv Chand Pathak and thereafter, hit Suraj with that cylinder on his chest due to which Dhruv Chand Pathak fell down and all the accused beat him. The doctor opined the cause of death because of polytrauma received by blunt force impact on multiple vital organs. It was further opined that the injuries to the heart and liver are sufficient to cause death in ordinary course of nature individually as well as collectively.

The applicant was arrested at the instance of Ram Gopal who is the eye

witness of this case. Statement of child Sagar was also recorded under Section 164 Cr.P.C who is eye witness of the incident and has supported the version of complainant and other eye witness. The bail is opposed on following grounds:-

1. weapon of offence i.e. cricket bat and stump were recovered at the instance of accused Anil Kumar.
2. that the applicant can threaten the complainant and other witnesses.
3. as per statement of eye witnesses, the applicant was present at the spot and all the accused were actively involved in the case.
4. he can tamper with the evidences.
5. the offence committed by accused is extremely serious in nature.

I have heard arguments from both the sides.

After hearing arguments, the court is inclined to agree with the submissions of Ld. Additional PP. Evidence against the applicant appears to be very strong and it is submitted there are multiple eye witnesses who have supported the version of complainant and prosecution. If the bail is granted, there is serious apprehension that applicant may influence, threat or even harm the prosecution witnesses and he may jump bail in order to evade the trial as the offence appears to be very strong. Therefore, in view of these reasons, application of applicant is rejected being devoid of merits at this stage.

Copy of this order be sent to counsel for applicant, to the concerned SHO and concerned Jail Superintendent on their e-mail IDs and through proper channel.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/20.08.2020

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 18/17
PS: Moti Nagar
U/s 302/201/120-B/379/411/34 IPC
State Vs. Mohd. Azad**

20.08.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Manoj Duggal, counsel for applicant through videoconferencing.

By this order, I shall decide the present bail application moved on behalf of accused/applicant Mohd. Azad. Facts as stated in the application are as follows:-

It is submitted that applicant has been falsely implicated. That the applicant is innocent and has not committed the alleged offence. It is submitted that applicant is in JC since 18.01.2017. It is submitted that co-accused Guddu and Samshad have already been granted interim bail for two months by this court vide order dated 22.06.2020. It is submitted that all the material witnesses have been examined and they have not received any threat from the present applicant. It is further submitted that there is apprehension of the applicant getting infected from corona virus as jail is overcrowded. It is further submitted that applicant is having wife and daughter namely Monika aged about 4 ½ years and applicant has to support his family financially as there is no other source of income at present. That no fruitful purpose would be served by keeping the applicant in JC as all the material witnesses have been examined.

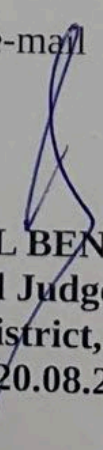
Ld. Additional PP for the State has opposed the bail application on merits as evidence has not been completed. But the present application and bail is

primarily sought on the grounds of financial hardship being faced by family of applicant because of covid-19 virus. SI Manjeet Singh has filed financial status report as per which family of the applicant is living on borrowed money and wife is currently unemployed because of covid-19 lockdown.

I have heard arguments from both the sides. Keeping in view the fact that family of applicant is facing acute financial difficulty and she is not currently employed because of covid-19 situation and the fact that two other co-accused have been released on interim bail for two months, the present application is allowed on compassionate grounds and on the grounds of parity. Applicant is granted two months interim bail from the date of his release, subject to following terms:-

- i That applicant shall not indulge himself in any other criminal offence.
- ii Applicant shall furnish a bail bond in in the sum of Rs.50,000/- with one surety of like amount subject to the satisfaction of concerned SHO.
- iii Applicant shall not run away from the court and shall attend court on each and every date of hearing.
- iv That applicant shall surrender himself before the Jail authorities on expiry of this interim bail period of two months in pre-lunch session.

Copy of this order be sent to counsel for applicant, to the concerned SHO and concerned Jail Superintendent on their e-mail IDs and through proper channel.


(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/20.08.2020

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 386/20
PS: Mundka
U/s 307/34 IPC & 25/27 Arms Act
State Vs. Shahzad**

20.08.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Ankit Rai, counsel for applicant through videoconferencing.

Report filed by IO in which he has submitted that age of applicant could not be verified from concerned school. Hence, IO is directed to verify the same on or before **22.08.2020**.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/20.08.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

FIR No. 715/20

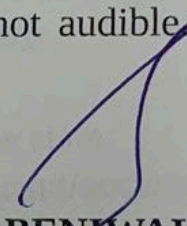
PS: Ranhola

**U/s 498A & 4 Muslim Women Protection Act
State Vs. Pramod Singh Tomar**

20.08.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr Rishi Pal, Ld. Counsel for applicant through videoconferencing.
Counsel for complainant through videoconferencing.

Due to technical issue, conversation is not audible. Hence, matter is
adjourned to **25.08.2020**.


**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/20.08.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 160/20
PS: Nihal Vihar
U/s 363/376/34 IPC
State Vs. Mohd. Mushtaq**

20.08.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. C.P Dubey, counsel for applicant.

The matter pertains to FOCSO Court of Sh. G.N Pandey, Ld. ASJ.
Hence, same be sent to the court concerned for **25.08.2020**.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/20.08.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 59/20
PS: Kirti Nagar
U/s 308/304/323/506/34 IPC
State Vs. Manuwar Hussain @ Mikki**

20.08.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Ayub Ahmed Qureshi, counsel for the applicant.

Notice was issued for production of TCR but despite notice, TCR is not available now. Issue fresh notice to the SHO concerned to ensure production of TCR by IO, positively by Monday, on request of counsel.

On request, put up for arguments on **24.08.2020**.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/20.08.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 173/13
PS: Paschim Vihar
U/s 307 IPC
State Vs. Vikas @ Vicky @ Ganja**

20.08.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Kapil Yadav counsel for applicant through videoconferencing.

By this order, I shall decide the present bail application moved on behalf of accused/applicant Vikas @ Vicky. Facts as stated in the application are as follows:-

It is submitted that applicant is in JC since long and material witnesses have already been examined. It is submitted that no incriminating evidence has come against the applicant and some police officials are left to be examined. That during the proceedings, interim bail was granted to applicant vide order dated 29.09.2015 but he could not surrender on time after the expiry of period because of certain reasons. It is submitted that applicant is innocent and has not committed any offence as alleged. Bail is sought on the grounds of Covid-19 virus and risk to the applicant.

Ld. Additional PP for the State has strongly opposed the bail application in view of reply filed by the IO. It is submitted that during the investigation, offence under Section 392/394/397 IPC were added to his case after completion of investigation as per evidence. It is submitted that previously when the applicant was released on bail, he had jumped bail for a very long time and during this period of unauthorised release from JC, he committed two more offences for which separate FIRs have been lodged. It is submitted that applicant is involved in

many cases of heinous nature and copy of involvement sheet is attached as per which applicant is involved in total 11 cases.

I have heard arguments from both the sides. In this case, court is inclined to agree with the submissions of Ld. Additional PP. Applicant is involved in total of 11 criminal cases. Moreover, the applicant has already jumped bail once without any valid justification and the reason for his jumping bail has not been proved by the applicant. No proof has been furnished in support of the justification by the applicant. Accused appears to be habitual offender and has delayed the trial by jumping bail. There is a strong possibility that applicant may commit more offences, if he is released on bail and security of the society at large will be at a great risk. Therefore, in view of abovementioned observations and reasons, the application is dismissed being devoid of merits.

Copy of this order be sent to counsel for applicant, to the concerned SHO and concerned Jail Superintendent on their e-mail IDs and through proper channel.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/20.08.2020

IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI

FIR No. 274/19
PS: Anand Parbat
U/s 498A/406/304B/494/34 IPC
State Vs. Krishan Kumar

20.08.2020

Present: Mr. Parvesh Ranga, L.d. Addl. PP for the State.
Mr. Praveen Goswari counsel for applicant through
videoconferencing.

Counsel requests for an adjournment stating that he is not ready for
arguments today. Heard. Allowed.

Put up for arguments on 25.08.2020.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/20.08.2020

FIR No. 798/2020
PS : Nihal Vihar
U/s 387/34 IPC
State Vs. Amit Kumar

20.08.2020

Matter taken up through videoconferencing.

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.
Shri Sumit S. Shokeen, Ld. counsel for applicant/accused through
videoconferencing.

Counsel for applicant was in the course of addressing his arguments when suddenly counsel submitted that he is also seeking the present bail as per the guidelines of Hon'ble High Powered Committee of Hon'ble High Court of Delhi dated 18.04.2020.

Ld. Addl. PP has submitted that in view of these submissions, let report of conduct of applicant be called from the concerned Jail Superintendent before proceeding further.

Therefore, issue notice to the concerned Jail Superintendent to file certificate of conduct of applicant while in JC returnable for **22.08.2020**. One copy of the report of concerned Jail Superintendent be also e-mailed to counsel for applicant.

(SUNIL BENDWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
20.08.2020